PrKTCL Comment/Suggestion on Draft GNA (Amendment) Regulation, 2023

Regulation	GNA Amendment Regulation, 2023	Proposed Changes by PrKTCL
No 2.1	New Addition Proposed	The Hon'ble Commission is requested to Define Renewable Energy Implementing Agency (REIA) as referred in 5.8 (xi) for clarity.
5.8 (xi)	 "(xi) In case of Applicants which are REGS (other than Hydro generating station) or ESS (excluding Pumped Storage Plant(PSP)) the following documents shall be submitted: (a) Letter of Award (LOA) by, or Power Purchase Agreement (PPA) entered into with, a Renewable Energy Implementing Agency or a distribution licensee or an authorized agency on behalf of distribution licensee consequent to tariff based competitive bidding, as the case may be: Provided that in case of Applicants being multi-located REGS, the details of locations and capacity at each location, duly certified by the Renewable Energy Implementing Agency or the distribution licensee, as the case may be, shall be submitted. Or (b) (i) Registered Title Deed as a proof of Ownership or lease rights or land use rights for 50% of the land required for the capacity for which Connectivity is sought; and (ii) Auditor's certificate, certifying the release of at least 10% of the project cost including the land acquisition cost through equity." 	